

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 08 OF 2018 &
IA NO. 793 OF 2018 & IA NO. 352 OF 2018**

Dated: 12th March, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**The Tata Power Company Limited Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant(s) : Ms. Abiha Zaidi

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Aanchal Arora for R-1

ORDER

It is represented that pleadings are complete.

IA No. 352 of 2018 for delay in filing rejoinder is allowed. Application is disposed of.

List the matter for hearing on **22.05.2018**

**(Justice N. K. Patil)
Judicial Member**

mk/vt

**(I. J. Kapoor)
Technical Member**